GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA

UNSTARRED QUESTION NO:2015
ANSWERED ON:04.08.2003
TRANSFER OF AAIS PROPERTY
KANTILAL BHURIA

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the policy adopted by the Government for handing over the property (hangar, land etc.) of Airports Authority of India (AAI) to State Governments for official use;

(b) the manner in which Airports Authority determines the rent of barracks and hangars;

(c) whether any problems are experienced by the Government in granting permission for free use of such properties for non-commercial purpose;

(d) whether the Governemnt of Madhya Pradesh have sent anyproposal to the Union Government to waive off rents of condemned barracks and hangars; and

(e) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDY)

(a):- Property of Airports Authority of India (AAI) isallotted to State Governments for a maximum period of 30 years, on payment of 50% of the normal applicable licence fee at airports in the State Capital and subject to availability of land.

(b):- The rentals for the barracks and hangars is determined keeping in view the reasonable return on the capital investment made by AAI for creating such infrastructures.

(c):- As per Airports Authority of India Act,1994, AAI hasto work on commercial principles, and as such, the facilities to the State Government are not provided free of cost.

(d):- Yes, Sir. A proposal for waiving off the rent/licence fee has been received in respect of Bhopal Airport.

(e):- The matter is under deliberation and for reconciliation with the State Government.